

SUPREME COURT OF INDIA

K. Trivikram

Vs.

Mohd. Abdul Kareem Khan

(K. T. Thomas and R. P. Sethi JJ.)

03.04.2000

ORDER

The Text below is only a summarized version of the order pronounced

Appellant sustained injuries in accident resulting in permanent disability. Applied for award of compensation. Application dismissed on ground of laches. On appeal High Court dismissed application on ground that Additional Chief Judge had given cogent reasons for setting aside of application. Supreme Court held that in such peculiar situation in which appellant suffered laches should not have been main decisive ground for non suing for once and all. Set aside Order of High Court.